(c) the details of the technical know-how provided to those countries during the above period and on what terms?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT (SHRI SIDDHESHWAR PRASAD): (a) Yes, Sir.

- (b) Requests for one form of technical assistance or other have been received from Ethiopia, Nigeria, Tanjania, Gambia, Senegal, Upper Volta, Uganda, Kenya, Ghana, Sierra Leono, Somalia, Zambia, Malsysia, Singapore, Indonesia, Fiji, Mauritius, Afghanistan, Iraq, Muscat, Abu Dhabi, Congo, Iran, Sudan, Morocco, Algeria, UAR, Trinidad, Thailand, Philippines, PRDY, Angola, Burundi, Bulgaria, Cameroun, Ceylon, Madagascar, Turkey, Togo, Dahomey, Surinam, Uruguay, etc.
- (c) Technical assistance to foreign countries has been provided by way of:
  - (i) Deputation of experts in the fields of engineering, small-scale industries, woodirrigation, enamelwares, work, metal work etc. under the Indian Technical & Economic Cooperation Programme of the Government of India. All expenses on the deputation of these experts are borne by the Government of India. Besides, experts have also been deputed on specific assignments at the instance of foreign Governments or international agencies UNID etc., in which case, the expenses on their deputation are borne either by the Foreign Government or the international agency concerned.
  - (ii) Provision of training facilities to foreign nationals in India in fields such as water resources, various trades taught under the Government polytechnics, jewellery, mechanical engineering etc. All expenses on the training of foreign nationals, excepting the cost of their international travel, are borne by the Government of India.
  - (iii) Establishment of joint ventures by Indian entrepreneurs in overseas

countries. Indian participation in such ventures is restricted to the export of machinery, know-how etc. against minority participation in the equity of the proposed concern and no cash remittances are allowed for this purpose.

## Supply of Uniforms to Safaiwalas of FTA Office, Delhi (Western Railway)

2721. SHRI S. P. BHATTACHARYYA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Safaiwalas working in the Foreign Traffic Accounts Office of the Western Railway, Delhi are being supplied two 'Kurtas' and full uniforms are not supplied to them;
- (b) whether this time they did not take the two 'Kurtas' as a protest; and
- (c) if so, the steps taken by Government in this regard?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA): (a) to (c). The information is being collected and will be placed on the Table of the Sabha,

### Production of Machines by Hindustan Machine Tools Ltd.

- 2722. SHRI S. P. BHATTACHARYYA: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:
- (a) whether the Hindustan Machine Tools Limited is expected to produce 5,000 machines in a year; and
- (b) if so, the number of machines produced in 1969-70 and 1970-71?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT (SHRI SIDDHESHWAR PRASAD): (a) and (b). The H.M.T. were originally designed to manufacture 5000 standard general purpose machines of a total value of Rs. 17.5 crores approximately. In order to meet the changing market demand, the H.M.T. have been continuously diversifying their production range of machines by including a variety

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crores respectively.

### Absorption of Employees of Railway Electrification in Electric Locoshed Kanpur

2723. SHRI CHANDRIKA PRASAD: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the General Manager, Northern Railway while discussing with a delegation of Railway Electrification employees in Electric Loco-shed, Kanpur on 30th July, 1970 assured that the Railway Electrification employees would be considered for absorption in Electric Loco shed, Kanpur when vacancy occurs;
- (b) whether the DEE/RS/N. Rly/Kanpur, has not recruited a single Railway Electrification employee till now, when outsiders have been recruited by him, if so, the reasons therefor; and
- (c) the number of persons recruited from outside?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA): (a) No.

(b) and (c). 80 skilled fitters have been recruited by advertisement. The casual labourers could not satisfy the requisite qualifications and hence none was recruited. 130 casual labourers are being absorbed against vacancies shortly arising in the Traction Department for which they have been found suitable.

#### Vacancies in the various High Courts

2724, SHRI S. N. MISRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of vacancies existing in the various High Courts according to the sanctioned strength separately for each High Court; and (b) the reasons for not making appointments in the verious High Courts considering the accumulation of arrears of pending cases?

Written Answers

THE MINISTER OF LAW AND JUSTICE (SHR1 H. R. GOKHALE): (a) A statement is attached,

(b) Froposals to fill some vacancies have been received from the State authorities and are being processed. The State authorities have been reminded to expedite proposals to fill the remaining vacancies.

# Statement Vacancy position in the various High Courts

Name of High Court	Vacancies	
	Permanent Judge	Additional Judge
Allahabad High Court	4	1
Andhra Pradesh High Court	1	3
Calcutta High Court	2	3
Gujarat High Court	•• 5	3
Kerala High Court	••	1
Madhya Pradesh High Court	1	1
Mysore High Court	••	1
Patna High Court		2
Punjab and Haryana High Court	••	2

#### Vacancies against the approved strength of the Supreme Court

2725. SHRI S. N. MISRA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) how many vacancies exist against the approved strength of the Supreme Court:
- (b) since when these vacancies have remained unfilled and the reasons for the same; and
- (c) when Government propose to fill in these vacancies?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) (a): Three.